

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 52212 OF 2015

[Arising out of Order-in-Appeal No. 88-SLM-ST-JPR-2015 dated 10.03.2015 passed by the Commissioner (Appeal) Jaipur]

M/S GOKULDHAM DEVELOPERS

Bhavsar Gali, Nai Abadi,
Banswara, Rajasthan

Appellant

Vs.

THE COMMISSIONER

Office of the Commissioner
Central Excise Commissionerate, Udaipur
(HQ Jaipur)
NCR Building, C-scheme, Jaipur-302005

Respondent

Appearance:

Present for the Appellant : Ms. Kainaat, Advocate

Present for the Respondent: Shri Radhe Tallo and Shri Prashant Kumar
Sinha, Authorised Representatives

CORAM:

HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR P. V SUBBA RAO, MEMBER(TECHNICAL)

FINAL ORDER NO. 51095 /2022

Date of Hearing/Decision: 18/11/2022

Justice Dilip Gupta

Learned counsel for the appellant states that a certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal , therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V SUBBA RAO)
MEMBER(TECHNICAL)**

Tejo